GOVERNMENT OF INDIA MINISTRY OF MINES

RAJYA SABHA

UNSTARRED QUESTION NO. 1546

ANSWERED ON 02.08.2021

DISTRICT MINING FUND IN ODISHA

1546. SMT. MAMATA MOHANTA:

Will the Minister of MINES be pleased to state:

- (a) whether any measures have been taken by the Ministry to increase the spending from District Mining Fund and if so, details thereof;
- (b) the guidelines for spending District Mining Fund in the State of Odisha and the total amount spent on all the districts including Mayurbhanj during last three years, work-wise;
- (c) whether a Committee has been constituted for work planning sanction and to review the above mentioned amount and if so, the names of the members of the Committee; and
- (d) whether Government proposes to have a provision for the role and suggestions of the Members of Parliament?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS (SHRI PRALHAD JOSHI)

- (a). Section 9B of MMDR Act empowers State Governments to establish District Mineral Fund (DMF) to take up development programmes in mining affected areas. Ministry of Mines has circulated guidelines for Pradhan Mantri Khanij KshetraKalyanYojna (PMKKKY) on 16.09.2015 to be implemented by the District Mineral Foundations (DMF) for taking up development and welfare projects/programs in mining affected areas.
- (b). As per the Odisha State DMF rules, at least 60% of the funds are to be spent on High Priority areas like drinking water supply, environment preservation and pollution control, health care, education, welfare of women and children, aged and disabled, skill development, sanitation and housing). Up to 40% of the fund are to be spent on other priority activities like physical infrastructure, irrigation, energy, watershed development and afforestation. District wise total amount spent in Odisha during last 3 years is given in Annexure -I. Work wise total amount spent by Mayurbhanj District is given in Annexure IB.
- (c). Odisha State DMF Rules,2015 provides for the constitution of an Executive Committee with the following members:

Chairman			Collector
Members			District level officers of Rural Development, Works, Forest and
			Environment and Steel and Mines Departments
Member	and	Chief	Project Director, District Rural Development Agency
Executive of the Trust		ust	

The Executive Committee is responsible for utilization of funds accrued in the DMF for taking up various projects as per the provisions of the Odisha State DMF Rules, 2015.

(d) Yes Sir. The Mines and Minerals (Development and Regulation) Amendment Act, 2021 which came into effect on 28.03.2021 empowers the Central Government to issue directions to the State Governments with respect to composition and functions of DMF. Accordingly Central Government has issued order on 23.04.2021 to all the States to include MPs, MLAs and MLCs in the Governing Council of DMF in the larger public interest (Annexure-II).

Annexure-I referred to in reply to part (b) of Unstarred Question No-1546

Till May 2021

Amount In Cr.

S. No.	Name of District	Amount Spent (Till March 2019)	Amount Spent (Till March 2020)	Amount Spent (Till March 2021)
1	Angul	199.14	695.97	1053.69
2	Bolangir	0.00	0.00	0.30
3	Balasore	0.00	0.76	1.19
4	Bargarh	5.32	6.02	6.04
5	Bhadrak	0.00	0.00	0.08
6	Boudh	0.03	0.04	0.04
7	Cuttack	0.00	0.00	0.00
8	Deogarh	0.00	0.00	0.00
9	Dhenkanal	12.64	23.88	34.43
10	Gajapati	0.27	0.43	0.65
11	Ganjam	0.00	0.00	10.50
12	Jagatsinghpur	0.23	0.23	0.23
13	Jajpur	144.65	289.53	553.04
14	Jharsuguda	171.04	350.95	613.99
15	Kalahandi	0.43	2.83	5.13
16	Kandhamala	0.15	0.15	0.18
17	Kendrapara	0.05	0.05	0.05
18	Keonjhar	473.81	1301.28	2201.73
19	Khurdha	0.21	0.21	0.21
20	Koraput	57.49	88.22	123.38
21	Malkangiri	0.00	0.00	0.15
22	Mayurbhanj	4.65	4.71	49.59
23	Nawarangpur	0.00	0.75	1.17
24	Nayagarh	0.00	0.00	0.00
25	Nuapada	0.00	0.00	0.03
26	Puri	0.04	0.04	0.04
27	Rayagada	27.43	27.43	65.37
28	Sambalpur	2.05	2.08	1.54
29	Sonepur	0.00	0.00	0.00
30	Sundergarh	291.01	659.56	1371.71
GRAND TOTAL -		1390.65	3455.12	6094.46

Annexure-IB referred to in reply to part (b) of Unstarred Question No – 1546

Amount Spent - Sector Wise - Mayurbhanj

Till March 21

Name of Sector	Amount Spent (in cr.)
	250 (6.2
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Drinking Water	1.90
Education	12.95
Environment Preservation and Pollution Control	0.00
Health	2.21
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Sanitation	0.58
Skill Development	0.08
Welfare of Aged & Disabled people	0.28
Housing	0.06
Physical Infrastructure	2.08
Irrigation	0.05
Energy & Watershed	18.53
Afforestation	0.00
Livelihood	10.09
Road	0.00
Administration	0.43
Other	0.35
Total	49.59

Annexure-II referred to in reply to part (d) of Unstarred Question No - 1546

F.No. 7/9/2021-M.IV GOVERNMENT OF INDIA MINISTRY OF MINES

New Delhi, Shastri Bhawan, Dated the April, 2021

ORDER

WHEREAS sub-section (1) of Section 9B of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), mandates that the State Governments shall, by notification, establish a District Mineral Foundation in every district in the country affected by mining related operations.

AND WHEREAS sub-section (3) of Section 9B of the Act provides that the composition and functions of the District Mineral Foundation shall be as may be prescribed by the State Government.

AND WHEREAS the provisio to sub-section (3) of Section 9B of the Act, states that the Central Government may give directions regarding composition and utilization of fund by the District Mineral Foundation.

AND WHEREAS it is observed that composition of Governing Council and Managing Committee of District Mineral Fund (DMF) varies from State to State, especially with respect to Chairman of Governing Council and Managing Committee as well as inclusion of Members of Parliament in the Governing Council.

AND WHEREAS, the DMF is meant to work for interest and benefit of persons and area affected by mining related operations within the district, it is necessary that the administrative head of the district is the Chairman of the DMF and the elected representatives of mining affected area in the district are included as members of Governing Council.

THEREFORE the Central Government, in exercise of the powers conferred under the provisio of sub-section (3) of Section 9B of the Mines and Minerals (Development and Regulation) Act, 1957, hereby directs the State Governments and Union Territories to incorporate the following in the rules regulating the composition of Governing Council and Managing Committee of District Mineral Foundation with immediate effect.

1. The Chairman of Governing Council and Managing Committee shall be District Magistrate/ Deputy Commissioner/ District Collector, of the district. No other person can function as Chairman of the Governing Council and Managing Committee.

- 2. Member of Parliament (MP), Lok Sabha of the district shall be a member of the Governing Council. In case, there are more than one MPs of Lok Sabha in a district, all MPs of Lok Sabha of the districts shall be members of the Governing Council.
- 3. In case, the constituency of one MP of Lok Sabha falls in more than one districts, the MP of Lok Sabha shall be member of the Governing Council of all such districts.
- 4. MP of Rajya Sabha from a State shall be a member of the Governing Council of one district selected by him/her. (The Rajya Sabha MP shall intimate name of the district selected by him/her to the Secretary in-charge of Mining Department of the State who in turn shall inform the concerned District Magistrate/ Deputy Commissioner/ District Collector.)
- 5. The Members of Legislative Assembly (MLAs) of the district shall be members of the Governing Council.
- 6. The Members of Legislative Council of the State (MLC) shall be a member of the Governing Council of one district selected by him/her. (The MLC shall intimate name of the district selected by him/her to the Secretary in-charge of Mining Department of the State who in turn shall inform the concerned District Magistrate/ Deputy Commissioner/ District Collector.)

Any meeting of Governing Council or Managing Committee of District Mineral Foundation of a district held after issue of this order will be held with composition as mandated above.

(Sanjay Lohiya)

Additional Secretary to the Government of India

To,

- 1. Chief Secretaries of all States,
- 2. Administrators of Union Territories,

Copy for information to:

PS to Minister for Mines; PPS to Secretary (Mines)